

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00176/2019

Dated Monday the 18th day of February Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

B. Vasanthakumar
No. 9 & 10, Dwaraka Street
Dr. Annie Besant Nagar, Navarkulam
Lawspet Post, Puducherry – 605 008. ... Applicant

By Advocate M/s. L. Swaminathan

Vs

1. Union of India represented by the
Union Territory of Puducherry through
The Secretary to Government (Co-operation)
Chief Secretariat, Government of Puducherry, Puducherry.
2. The Registrar of Co-operative Societies
Co-operative Department, V.V.P. Nagar
Thattanchavady, Puducherry.
3. The Pay & Accounts Officer
Directorate of Accounts & Treasuries
Government of Puducherry, Puducherry. ... Respondents

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

The applicant has filed this OA seeking the following reliefs :

- "a. To direct the respondents herein to accord and effect the full regular pension with all the attendant benefits and for payment of the encashment of leave salary, gratuity from the date of retirement (31.08.2015) onwards,
- b. To award cost of this OA and,
- c. To pass such further or other orders deemed fit and proper in the circumstances of the case.

or in the alternative

- a. To direct the respondents herein to consider and dispose of the representation dated 20.11.2018 of the applicant on merits within the time stipulated by this Hon'ble Tribunal and,
- b. To pass such further or other orders deemed fit and proper in the circumstances of the case and thus render justice."

2. When the matter is called, there is no representation for the applicant.

3. On perusal, it is seen that the applicant had made Annexure A15 representation dt. 20.11.2015 regarding his grievance to the respondents. It appears that no decision has been taken so far. Accordingly, we deem it fit to dispose of the OA with a direction to the competent authority to consider Annexure A15 representation dt. 20.11.2015 in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

4. OA is disposed of at the admission stage.

(P. Madhavan)
Member(J)

18.02.2019

SKSI

(R. Ramanujam)
Member(A)